"(4) Each House of Parliament shall, by a resolution passed within seven days from the date on which the Act has been laid before it under sub-section (3), if it is in session and if not in session within seven days from its re-assembly, approve the same."

The question was put and the motion was negatived.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I shall now put clause 3 to vote.

The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. B. CHAVAN: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

STATEMENT BY MINISTER

Government's decision on revision of rate of Industrial Dearness Allowance and introduction of pension Scheme for subscribers of Emp. loyees Provident Fund

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Mr. Vice-Chairman, Sir, The hon'ble Members of the House may be pleased to learn that pursuant to the recommendations of the tripartite DA Committee, the Government have decided that the rate of Industrial Dearness Allowance (IDA) payable to the employees of the Central public sector enterprises to whom IDA is applicable shall

stand enhanced from Rs. 1.65 to Rs. 2.00 per point increase linked to All-India Consumer Price Index (AICPI) 800 points with effect from 1-1-39. Arrears of IDA due for the period from 1-1-89 to 31-12-91 would be credited to the Provident Fund of the employees to the extent of 50 per cent, the balance 50 per cent being disbursed in cash. It is estimated that over 20 lakhs of employees stand to benefit on account of this measure.

The Government has further decided to permit negotiations for revision of wages in the Central public sector enterprises. New wage settlements which are to be concluded shall be valid for a period of 5 years. Guidelines to the enterprises are being issued separately by the Department of Public Enterprises which is working out the details.

Further the Government have decided to introduce with effect from 1st of April, 1993 a Pension Scheme for the Employees' Provident Fund subscribers which will have the following features:—

*The Scheme will not entail any further financial commitment to the employees or the employers.

*Pensions will be payable on monthly basis to-

—employees superannuating at 58 years of age or leaving service earlier with qualifying service of 20 years subject to a minimum of 10 years of membership; pension payable being based on average salary of the last five years of service.

—employees sustaining permanent total disablement during service.

-widowed survivor of the subcriber. 457

—In addition to the widowed survivor, two children/orphans.

*All the 17 million provident fundsubscribers are cligible for pension under the new scheme.

*A bill to amend the Employees Provident Funds and Miscellaneous Provisions Act, 1952, for this purpose is being introduced shortly.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, clarifications. Shri Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Sir, this statement is confusing, I should say. I understand the Government has come out with this statement because the I.N.T.U.C. of the ruling party, had announced a strike in the public sector on 19th March. Therefore, on the eve of the strike, the Government has come out with this announcement on D.A. and some other benefits for the public sector employees.

First of all, I would like to know from the hon. Minister whether there was an agreement between the Government and the I.N.T.U.C: that on the eve of the strike, the announcement would be made and, on that basis, the strike would be withdrawn.

Secondly, it is said here that 50 per cent of the D.A. from 1-8-89 31-12-91 would be deposited in the provident fund account. Now, most of the trade unions had demanded that the whole D.A. should be paid in cash. Only the I.N.T.U.C. had that 50 per cent of it demanded should be credited to the provident fund account. The Government has accepted the demand of the I.N.T.U.C., but the demand of the other trade unions that the whole amount should be paid in cash has not been accepted by the Government. I would like to know from the Government why they have decided that 50 per cent of the increased rate would be credited to the provident fund account.

Then, about wage negotiations. The public sector employees have announced a strike in the month of April. They are going on strike because they have been barred from negotiating their wage and other service contions. Now the Government says that they would permit negotiatitons. They will issue guidelines, but trade unions are demanding that negotiations should be free, there should be no guidelines either from the Government or the Bureau Public Enterprises. The guidelines from the Bureau of Public Enterprises limit the nature of negotiations and it goes against the workers the employees. For several years the workers and the employees have been fighting against the BPE guidelines, but the Government has again come out with a theory BPE guidelines will be issued for such negotiations. I would like to know why, looking to the demand of the trade unions, these BPE guidelines are not being withdrawn. Why are they issuing BPE guidelines which have been opposed by the working class?

Surprisingly, pension has been linked with the provident fund. demand of the trade unions is that pension should be given as a third benefit, in addition to the contributory provident fund, but want to link pension with profund. vident Ιt means will not be contributory provident fund, it will be GPF only and then they will get pension. Sir this theory has been rejected by the workers. They want that pension should be the third benefit.

In other sectors, in banks, LIC and other financial institutions also the employees are demanding that pension should be given as a third benefit and on that demand banking employees are going on strike. This is something surprising. I would like to know why the Government is behaving like that and rejecting the demand of the workers.

Then, Sir, the Minister must be knowing that already in the coal and steel industries negotiations are going on between the management and the workers about pension, was an agreement between the two sides in the coal and steel industries. Now the Ministry is standing in the They are not permitting implementation of this agreement. I would like to know why the Government is standing in the way of implementation of an agreement which has been reached between the management and the workers. Why are they putting obstacles? What is the Government's objection to the implementation of this agreement? That should be clarified by the hon. Minister.

Lastly Sir, when all the trade unions barring the INTUC had given a strike notice on the 16th June last and again in November 1991, on the eve of the strike the Government had invited all the trade unions, including the INTUC who were opposed to the strike, for negotiations. But in this case, when the INTUC gave a strike notice and the strike was to take place on the 19th of this month, the Government did not in. vite any other trade union except the INTUC. They held discussions with INTUC only, debarring all other trade unions from taking part in the negotiations. Why is this dual policy being adopted by the Government? You adopt one procedure in the case of the INTUC and another procedure in the case of all other grade unions. This is to pamper the INTUC. On the eve of the strike some political concessions are given so that the prestige of the INTUC is heightened. That is why this has come on the eve of the strike taking place.

Therefore, Sir, I have already objected to this and I would like the Minister to clarify these points.

SHRI SUNIL BASU RAY (West Bengal): Sir, the statement has not come as a surprise because all the

points covered in the statement were known in the trade union movement. Now it is a great injustice to the Indian working class to deny them their hard-earned wages in the form of DA and to freeze it in the banks. I would like to know whether the Minister is willing to defreeze amount and allow the workers have the benefit which is given them at a very late hour. They have been denied every justice. Whereas the Government should have come out with a statement that for this delay the workers would be paid due interest on this amount, instead they are depriving them of this amount irself.

About the wage settlement. now, while in the coal and steel sectors bipartite negotiations take place, what would be the nature of the negotiations that are to take place and what would be the nature of the negotiations that ould go on? From whatever talks we have had with the management in this regard, we feel that there is no guideline from the Ministry in this behalf. What guideline do they want to give now? Even here they have maintained secrecy. "Guidelines to the enterprises are being issued separately." Why not here and now? Though we oppose your guidelines basically and fundamentally, when you are proposing that certain guidelines will be issued what those should we not know Whyguidelines are? don't you bring them here on the floor of this House? So, it should be rejected by the House and you should explain why it should not be rejected.

Now there is another injustice being done to the interests of the working class in India. There is the Pension Scheme also for the coal workers who have entered into an agreement about the scheme. Now, why is it being denied to them? Contributions are being deducted from their wages, but they are not being given the facility of withdrawing that amount or getting interest

on that account. So, in this way the workers are being deprived in this case also.

Statement

Now one can understand that it is in the face of the rising tempo in the Indian working class movement through strikes and demonstrationsand the strike call given by Central Public Sector Trade Unions on 20-22 April for 72 hours and in the face of that threat-that the Government has come out with this statement to foist the discredited leadership of the INTUC on the wor-But the working class will not accept that. So, I think Minister will please explain the basic thoughts behind this statement which is anti-working class and which will not be accepted by the working class. The working class will definitely march ahead to win their demands in full and to their satisfaction Thank you, Sir.

KÁMLA SHRIMATI SINHA (Bihar): Mr. Vice-Chairman, Sir I would like to seek some clarifications from the Labour Minister. While I agree with two of my colleagues who have preceded me, I would like to know from the Minister as to which will be the base year for the consumer price index for determining Rs. 2 as IDA. Because, as we know, prices are going up every day and so we have to know how the base year is fixed. According to the ILO standards it should be revised every ten years and I want to know whether the Government plans to revise it according to the ILO standards what they have decided upon.

The next clarification that I would like to seek from the Minister is with regard to the payment of arrears of this IDA. It is said that 50 per cent would be paid in cash and the remaining 50 per cent would be credited to the provident fund accounts of the workers. We don't accept it. The working class, in general would not accept it. It is

their money and so it should be paid to them 100 per cent in cash. The Government should take note of this.

Sir, this whole statement has been made with a partisan view. It has been made as a face-saving device for the INTUC, and I don't know now many membership the INTUC has-how much the verified membership is there and how much claimed membership. There is a great doubt about it. But, then the INTUC does not represent the whole of the working class of India, So, for the benefit of whole of the working class, the Government should take a broader view. The Government should have consulted all the Central trade unions, their representatives and then Government should have come with a statement.

Even the pension scheme that the Government has come out with in the Minister's statement, is from the provident fund. The pension scheme should have been a different scheme altogether. That was the demand of the workers. So, even now whether the Government will reconsider it or not. I would like to know.

श्री जगदीश प्रमाद माथर (उत्तर प्रदेश) श्रीमन, वक्तव्य में बहुत सी बातें ग्रध्री छोड दी गई हैं और कुछ को छिपा लिया गया है। जहां तक ग्राई. डी. ए. का प्रश्न है, यह तो ठीक है कि ग्रापने 1.65 रुपए से बढ़ाकर 2 रुपए कर दिया है ग्रीर यह जो तिपक्षीय समिति बैठी थी, उ**स**ने रिकमेंड किया था। लेकिन इसमें दो बिंदू ग्रापने छोड़ दिए हैं। मैं ग्रापका विशेष ध्यान चाहगा। जिस कमेटी का आपने उल्लेख किया है, उसने यह भी रिकमेंड किया था यनैनिसमली कि से आगे स्लैब सिस्टम सन 1992 लाग किया जाए। ग्रापने स्लैब सिस्टम की बात घमा दी है। इसका मतलब है कि जो ग्राई०डी ०ए० ग्रागे बढ सकता था, उसकी गंजाइश ग्रापने नहीं रखी। यह उस कमेटी की रिकमेंडेशन है, जिसके ग्राप चेयरमैन हैं, उसकी जो सर्वसम्मत रिकमें- [श्री जगदीश प्रसाद माथुः]

डेशन थी, उसके बारे में ग्रापने कुछ कहा नहीं है। उसको स्पष्ट करिए।

दूसरा, जो श्रापने कहा है कि 50 प्रतिशत पैसा प्रोविडेंट फंड में जमा होगा यह , जित्त नहीं है। यह मांग सारे मजदूरों की है चाहे वे किसी भी संगठन के हों, डंटक को भी मिलाकर, कि पूरा पैसा कंश दिया जाए लेकिन यदि सरकार समझती है कि इंडस्ट्री इतना पैसे का बोझ नहीं बरदाशत कर सकती तो मैं यह पूछना चाहूंगा कि क्या श्रापने सुनिश्चित कर लिया है कि जितना पैसा कर्मचारी का ग्राप काटेंगे, उतना हर इंडस्ट्री समय पर जमा करेगी? श्राप नहीं जमा करेगी तो श्रापने कोई दंड विधान उसके लिए सोचा है श्रीर यह धन कितने पीरियड के श्रंदर जमा कर देगी?

तीसरा, जो ग्राप कैश देंगे, श्रापते 1-1-89 से लेकर 1-1-91 तक जो पैसा देना तय किया है। तो जो यह 2 साल का ऐरियर ग्राप दे रहे हैं, इस पर सरकार को सूद देना चाहिए। तो ग्राप इंट्रस्ट देंगे कि नहीं देंगे या उसका जो डैफर्ड पेमेंट हो गया, इसका इंट्रस्ट मिलना चाहिए। इंट्रस्ट मजदूर को ग्राप देंगे कि नहीं देंगे।

श्रब जो स्रापने ये नैगोशियेशन के लिए कहा है कि 5 तारीख तक लागू करेंगे मगर जितने भी सैटलमेंट्स थे, वे खत्म हो चुके। स्राप 5 तारीख कह रहे हैं स्रौर जैसे मेरे सहयोगियों ने कहा, स्रापने बताया नहीं कि वार्ता के लिए गाईडलाइंस क्या हैं स्रौर क्या गाईडलाइंस तैयार करते समय जितनी ट्रेड यूनियन हैं, उनसे स्रापने परामर्श किया है या ग्रब करेंगे? मेरा कहना यह है कि परामर्श किया जाना चाहिए। उनके परामर्श के बिना गाईडलाइंस स्राप दे दें, यह उचित नहीं होगा।

श्रंत में इसी के विषय में मैं यह कहना चाहता हूं कि अनुभव यह है कि यद्यपि गाईडलाइंस आप दे देते हैं लेकिन जब नैगोशियेशंस करके बात तय होने लगती है उसके बाद आप सीधा कह देते हैं कि इसको स्वीकार मत करो। क्या गाईडलाइंस के भीतर चलते हुए जो आपकी ग्रंडरटेकिग्ज हैं, उनको स्वतंत्रता होगी फैसला करने की ? ग्रंब तक का अनुभव यह है कि गाईडलाइंस तो ग्राप दे देते हैं। उन्हीं गाईडलाइंस के पीछे नेगोणियेशन करके जब कुछ न कुछ समझौता होना होता है तो वे ग्रापको रेफर करते हैं श्रौर ग्राप कह देते हैं कि यह नहीं करना है, क्योंकि फाइनेंशियल प्राब्लम है। ग्रंत में ग्राप मना कर देते हैं। इसके एक नहीं ग्रनेक उदाहरण हैं। इसकी स्वतंत्रता जो पिटलक ग्रंडरटेकिंग्ज हैं उनको देनी चाहिए। सीताराम जी, ग्राप बाद में बात कर लीजिएगा।

कल्याण मंझी (श्री सीताराम केसरी): ग्रापही की बात कर रहे हैं श्रंग्रेजी में... (व्यवधान)

श्री जगदीश प्रसाद माथुर : हिंदी बोल रहा हूं। ग्रगर श्राप इसे ग्रंग्रेजी समझते हैं ...(व्यवधान)

श्री सीताराम केसरी: श्रापने नैगोशिये-शन कहा, वही मैंने कहा कि इसका श्रर्थ होता है वार्ता। वही मैं बता रहा था।

श्री जगदीश प्रसाद माथुर : तो श्राप उनको हिंदी सिखा रहे हैं। वह हिंदी जानते हैं। मेरा निवेदन है, मेरा श्राग्रह है कि श्राप गाइडलाइंस मजदूरों के साथ बात करके तय करें श्रीर उसका फैसला करने के लिए जो श्रंडरटेकिंग्ज कंसर्न्ड हैं, उनको स्वतंत्रता दें। शिपिंग काँरपोरेशन के श्रंदर भी श्रापने यही किया है। श्रीर भी बहुत से उदाहरण हैं।

ग्रंत में जो ग्रापने स्कीम कही है पेंशन की उसमें ग्रापने कहा है कि—— —"The Scheme will not entail any further financial commitment to the empoyees or the employers."

इसका क्या मतलब है ? इसका मतलब समझ में नहीं भ्रा रहा है । इसका मतलब यह है कि 10 परसेंट जो ग्राप काटते भ्रौर 10 परसेंट जो इंडस्ट्री देती उसको उसी स्थिति में भ्राप रखना चाहते हैं ? जहां पैसे का इंवाल्वमेंट है उससे ज्यादा भ्राप देना नहीं <mark>चाह</mark>ते ≀ इस श्रात को मैं समझ नहीं पाया कि

Statement

"The Scheme will not entail any further financial commitment to the employees or the employers."

फिर मजदूरों ने मांगा था कि उनको थर्ड बैनिफिट दिया जाए । ग्राप इसको नहीं रहे हैं। ग्रगर नहीं कर रहे हैं तो क्यों नहीं कर रहे हैं ?

श्रीमन्, इसमें एक घपला श्रीर है। अपर श्रापने प्राविडेंट फंड की बात कह दी है। वह श्राप पिछला बकाया देंगे। श्रागे श्रापने प्राविडेंट फंड खत्म करने की बात की है कि कंट्रीब्यूटरी प्राविटेंट फंड नहीं होगा। श्राप कंट्रीब्यूटरी है तो श्राप साफ की जिए। श्राप जमा करेंगे उसका िलेशनिशप क्या होगा? मेरा श्राग्रह यह है कि मजदूरों की जो मांग है कि उनको थड़े वैनिफिट करके यह दिया जाए। इसलिए जो मैंने स्पष्टीकरण मांगे उनको बताने की श्रूपा करें, खास करके स्लैब सिस्टम के बारे में।

श्री बत्रानन मिश्र (बिहार): उप-सभाध्यक्ष महोदय, यह ग्रच्छी बात है कि जो बहुत दिन से सवाल पेंडिंग था उस पर सरकार ने निर्णय लिया है। यह श्रच्छी बात है। लेकिन उन्होंने सिर्फ ग्रपनी पार्टी के ट्रेड युनियनों के साथ मिलकर यह किया। तो इससे जो पैसा देते हैं वह उसे घर से नहीं देते हैं। यदि सबसे मिलकर करते तो एक तो देश भर में एक वातावरण होता, मजदूर वर्ग श्रापके साथ होता लेकिन श्रापने छिछलापन करके उसको दिया । शायद इसका मतलब है कि कोई चुनाव जल्दी हो रहा है। इसी की तैयारी में ब्राप यह कर रहे हैं, नहीं तो इंडस्ट्री के व्यु-प्वाइंट से कोई ऐसा नहीं करेगा । कुछ क्लैरिफिकेशन को जो प्वाइट्स हैं उनके बारे में ग्रापसे हम कहना चाहते हैं... (व्यवधान)

[उप तभाध्यक्ष (श्री सैयद सिन्ते रजी) पीठासीन हुए] हमने कहा कि इन विषयों पर श्रापने निर्णय लिया है, श्रच्छी बात है। श्रव श्राप सुनिए। जैसे श्रन्य माननीय सदस्यों ने उठाया कि यह डियरनेस ऐलाउंस का 50 परसेंट जो श्राप जमा कर लेंगे वह तो इंटरेस्ट की बात कही है माथुर साहब ने। मैं यह जानना चाहूंगा, मंत्री महोदय सुनें, कि जो पैसा हमारा है उसका इंटरेस्ट भी होना चाहिए। जो फिक्स डिपाजिट है, हमारा रुपया है श्रापको उसी हसाब से देना चाहिए। इसलिए जो इंटरेस्ट रेट श्राप 50 परसेंट का दें वह फिक्स डिपाजिट के रेट से दें। That should be at the rate of the fixed deposits, which the workers are free to choose.

Regarding the next point that the new wage settlements which are to be concluded shall be valid for a period of five years. I would like to know if it is related to the Plan period or it is just from the date of coming into agreement.

Now I come to the point regarding guidelines. When you have decided so many things on the basis of the tripartite meetings, why did you not work out the guidelines on the basis of the tripartite agreement? That way the guidelines would have been much more applicable and every side would have cooperated with you, because they would have been party to that. So guidelines should be prepared accordingly.

My next point is regarding the pension scheme. It would be effective from 1st April, 1993. But, as other hon. Members have stated, coal and steel industries have already deposited the amount. What will happen to those industries? What will be the effective date in their case? That should be decided. What about the money which has already been deposited?

On one point the hon. Member, Shri Mathur, has already spoken. The scheme will not entail any fur-

[श्री वतरानन [मश्र]

ther financial commitments to the employees or to the employers. Will it mean that the total amount be paid by the Government cause the third party is the Government? Does it mean that? Or what does it mean? This should be explained.

The next point is about the number of year of service. A minimum of ten years or so is stipulated. When you are introducing the Golden Handshake scheme and all those things, the period should be further lessened as suited to the workers. It is the Government which is introducfing all these things.

Now, I come to the point having two children. When? After the scheme they should have children or before the scheme they should have two children? It will be highly discriminatory.... terruptions).

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): A pertinent question.

SHRI CHATURANAN MISHRA: They will go to the Supreme Court and say, "We were born before. we are denied:" I can understand a date of effective implementation. You decide only that. The parents will decide whether they should have two children or more. That is up to them. You cannot deny it to those who are born, It will be very difficult to deny it to them.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Depending upon the long service,... (Interruptions).

SHRI CHATURANAN MISHRA: I am talking about the number of children.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Only two children are specified.

CHATURANAN SHRI MISHRA: What about the other children? They will go before the Supreme Court and ask, "What crime have we commitred?"

Now, I am coming to the last question. Will the private sector also be forced to go on the same lines? Are public-sector workers only workers?

SHRI P. A. SANGMA: Pension?

SHRI CHATURANAN Everything. If it is beneficial to the undertakings in private sector, it should be introduced for them also. If they have some higher ments, all right, so much the better. But the private sector should also be brought under the scheme because they are also workers. At present, it is only for the public sector. You must extend it to the private sector Only then you can compare the performance of the public sector and that of the private sector. The hon. Minister should clarify all these things.

SHRI VITHALBHAI M. (Gujarat): Mr. Vice-Chairman, Sir. I congratulate the Government and the Labour Minister on taking this decision and metting the demands of warkers

I want to know from the hon. Minister whether he is aware of the fact that the INTUC has given notice to go on strkie on the March 1993. Has he requested INTUC to withdraw the strike the If not will he request not? INTUC to withdraw the strike?

SHRI CHATURANAN MISHRA: How can he request them before this announcement? Only after this announctment, he will request them.

SHRI VITHALBHAI M. Yes. But has any negotiation taken place? Let him tell us. What will be the total amount of burden

the public sector enterprises? What amount will be given in cash and what will be depsited in provident fund schemes?

The next point is, will it apply to all the public-sector units, both those which are making profits and those which are losing?

Thanks.

श्री राम नरेश यादव : (उत्तर प्रदेश) : महोदय, माननीय मंत्री जी ने जो वक्तव्य दिया है और जिस तरह से सार्वजनिक क्षेत्र उपक्रमों के कर्मचारियों के बारे में महंगाई भने की दर में विद्ध की है और जो ग्रब तक बकाया चला या रहा था उसके बारे में जो वक्तब्य दिया है उसके लिए वह बधाई के पान्न हैं क्योंकि बहुत दिनों से उनकी ये मांगें चली आ रही थीं। इसके साथ मैं यह भी कहना चाहता है कि आपने यह भी कहा है 1-1-89 से 31-12-91 की ग्रवधि की ग्रौद्योगिक महंगाई भत्ते की देव बकाया राशि का 50 प्रतिशत कर्म-चारियों के भिवष्य निधि खाते में जमा कर दी जायेगी स्रौर शेष 50 प्रतिशत का भुगतान नकद किया जायेगा । मैं जानना चाहता हं कि जो बकाया चल रहा है, क्या भविष्य में श्राप इस बात को सुनिष्चित करेंगे कि उनका इस संबंध में जो महंगाई भत्ता है वह बकाया न रहे, जैसे ही तय हो वैसे ही उनके खाते में जमा हो जाये. यह सनिश्चित करेंगे ? दसरा सवाल मेरा यह है कि ग्रापने बक्तव्य के ग्रंत में कहा है कि 1952 में जो उपबन्ध था उसमें संशोधन करने के लिए शीघ्र ही एक विधेयक लाया जाएगा। क्या इसी सत्न में आप लायेंगे क्योंकि स्नापने कहा है कि जल्दी ही लायेंगे। इसलिए मैं जानना चाहता हं कि इसी सव में जायेंगे तीसरी बात यह है कि यह बात सही है कि सभी सम्मानित सदस्यों ने कहा है कि इसमें उन लोगों का कोई दोष नहीं था जो महंगाई भत्ता वकाया रहा । इसलिए हभारा आग्रह होगा कि इस बात की भी श्राप व्यवस्था करें कि उनको उसका सट भी मिले क्योंकि इसमें उनका दोष नहीं था उपक्रमो का दोष था। ग्रगर ग्राप उनको सुद भी देंगे तो वे इस से लाभान्वित होंगे।

इसलिए इस संबंध में भी ग्राप सदन को ग्रवगत फरा दें।

. . DR. JINENDRA KUMAR (Madhya Praesh): Mr. Vice Chairman Sir, I would say direction of economic forms is welcome But consultations with all the representative groups of trade unions, not only the INTUC and the AITUC, but the Bhartiva Mazdoor Sangh also should have been mandatory and in future, the Minister should keep this in mind. I have a few clarifications to seek. In the Pension Scheme for the Employees Provident Fund subscribers, a good chunk belongs the private sector. So this is a welcome thing that the employees working in the private sector will now be entitled for pension for which I would thank the hon. Minister. who will be responsible to pay pension to the employees? Is it Government or is it the employer who will be responsible for this? This question is linked to my second query as to what will be the source of the pension fund for the employees working in the private sector? Will it be the Provident Fund Trust or you are going to have a separate provision to provide pension them?

My third query is that the provident fund, after all, is the trust fund, and recently, we have had the experience that the trust funds, under the charge of the Government, were diverted to places like stock market. I would like to know from the Minister what guarantees he is going to provide that these trust funds with the Government will not be diverted for any other purpose except for the purpose for which they are meant because these funds are meant for providing pension.

Then, in the economic liberalisation programme that you have simultaneously launched—I am referring to those countries where free economy exists—the rate of interest to

be earned by the pension fund or such a provident fund is not fixed the way you fix it. You give a very low rate of interest. Now, in a free economy like the United States, all funds—the Provident Fund Trust or the Provident Fund or the Pension Fund-get benefited in terms of interest rates so that a higher amount can go to the people who get pension. In your modernisation plan for the Indian economy, will you like to pass on the benefits of such funds under your control to the beneficiaries or will you like the Government to be the beneficiary of such big funds which are going to swell to enormous size in the years to come? Also, I would like to know another thing from the Minister. There is a provision in the existing Provident scheme to set up a private trust, which can be managed by the employees themselves. These provisions are there, but my information is that whenever the employees have decided or have made efforts to set up such private trust funds, the Government has not been very enthusiastic to support them. Though there is a provision, it has not been available to the employees. I would like to know from the hon. Minister one thing. When you talk of bringing a new Act or streamlining the procedure, are you going to include the streamlining of the procedure and facilitating the setting up of such privately managed provident trusts or those managed by the employees themselves so that the whole process is decentralised and instead of this money being kept under the control of bureaucrats, the employees themselves can manage their future pension funds?

श्री विठ्ठलभाई मोतीराम पटेल: ग्राप तो भाषण कर रहे हैं।

डा0 जिनेन्द्र कुमार जैन: भाषण नहीं कर कर रहा हं। एक-एक मिनट की क्वेरी कर रहा हं। ग्रापको ऐतराज नहीं होना चाहिए। ग्रापको चिह होती है जब बी०जे०पी० का कोई मेंबर बोलता है। मैं बिकिंग क्लाम के हित में बोल रहा हं इतने बुजुर्ग होकर श्राप इस बात का ख्याल नहीं रखते कि श्राप जब बोलते हैं तो हम इंटरप्ट नहीं करते ।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): You please speak and try to be a little brief. That's all.

DR. JINENDRA KUMAR Last query, Sir, it has been the experience of many that there is a lot of hardship faced by them in obtaining these pensions, specially in the case of categories that are specifically mentioned in the statement of the Minister like widowed women, old people, disabled people etc. Now even at the Government has to provide pension, there are a lot of hardships. My first question is, who will be made responsible for paying pension to the employees? Suppose the private industries are made responsible for paying the pension. has to be adequate provision to ensure that no hardships are faced by the weaker sections who have to depend on their pension, at the hands of unscrupulous people who can be made in charge of this responsibility of providing pension. Thank you very much.

SHRI S. MUTHU MANI (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir for providing me this opportunity. As being the General Secretary of the Anna Thozhirchanga Peravai which is affiliated to our Party, All India DMK, I want to seek certain clarifications on the points that arise in the minds of the workers. I would have a more comprehensive expected statement from the hon. Minister since he is well aware of the problems of the workers. I have a few clarifications to seek regarding this statement. The statement states that 50 per cent of the arrears of IDA would be credited to the Provident This is very unfair. Fund. workers have been waiting for over Therethree years for their dues. fore, the Government should pay the full amount of arrears in cash with interest for the lock-up period. want to know whether the Minister will consider it. With the inflation on the rise every day, five years is too long a period for wage settlement to be in vogue. This should be re-' duced to three years. Further, the new wage settlement should take retrospective effect right from the time of expiry of the old settlement. This statement is silent on this point. I want to know whether the proposed scheme of pension is a third benefit as demanded by the employees in addition to the benefits they are already getting and whether scheme may be provided to the private sector. I would like the hon. Minister to answer my specific polints.

I want to say one thing more, Sir. The Government could have waited for a few days more and come out with a comprehensive statement with liberal benefits to the workers. The Minister has come out with this statement in a hurry because of the proposed INTUC strike on 19th March. This is like christening the baby before it is born.

SHRI MENTAY PADMANABHAM: Sir, this statement appears to be the outcome of the bilateral talks between Government and the INTUC. the This is really unfortunate if it is true. I would request the hon. Minister to involv other trade unions also without showing any favour or any special consideration to any particular trade union. There appears to be one contradiction. Some of my friends have already pointed it out, viz., the scheme will not entail any furtner financial commitment to employees or the empolyers. Does it mean that the Government is providing budgetary support to implement this scheme? If it is so, there are a number of State public sector enterprises also. If this scheme is implemented in the Central public sector undertakings have a cascading effect and the workers in the State public sector undertakings will also agitate for the implementation of this enhancement. we know that the mances of State Governments and the working or the public sector undertakings at the State level are in such a bad snape that they will not be able to provide necessary funds for menting this scheme. Therefore. would like to know whether budgetary support will be extended to the State Governments or the State pubhe sector undertakings. Then there another contradiction. 1 know whether the Minister has to clarify it or not. It is stated that IDA payable to the employees of the Central public sector enterprises to whom IDA is applicable shall stand enhanced from Rs. 1.65 to Rs. 2.00. Are there any other Central public undertakings where sector dearness allowance is not applicable? Does it mean that tnere are some other public sector undertakings where this dearness ance is not being applied? If it is so will the Government think in terms of bringing all the public sector undertakings into this scheme? There is one more point. This statement says that the new wage settlements which are to be concluded shall be valid for a period of five years. The rate dearness allowance, has increased. The entire idea is to link the dearness allowance to the consumer price dex. Therefore, if the wage settlement is valid for a period of years does it mean that you are freezing the dearness allowance for the entire five year period? Or will it be increasing along with the increase in the consumer price index? This is another important point which I would like to seek clarification from the hon. Minister. There are some other points also. My colleagues have raised them There is no point in repeating them. They all important points. The most important point is whether the Central Government is going to extend any financial suport to the State GovernSHRI MENTAY PADMANABHAM: ments to implement this scheme for the workers working in the State Government enterprises,

SHRI SARADA MOHANTY (Orissa): I want to seek three clarifications. One is that it is stated in this statement that two children will get benefit under this scheme. I would like to know whether both the adult and the minor will get the benefit under this scheme. there are three children one adult and two minors, I would like to know whether the benefit is given only on the adult and one minor ond the other minor is left out. My second ciarification is regarding widow of the subscriber. Suppose a perosn gets pension and after getting pension he dies within two or three years, I would like to know whetner his widow will get the benefit under the scheme. It has not been tioned as pension-holder. It has been mentioned as subscriber. I want know whether it will be subscriber and or pension holder. Thirdly I would like to know from the Minister whether the widowed mother will get the pension or not. If a man has no children and widow will his widow mother get the pension? These are my clarifications. Thank you,

SHRI PRAVAT KUMAR SAMANT-ARAY (Orissa): Mr. Vice-Chairman, Sir the hon. Minister must have felt by now that in spite of the statement enhacing the DA from Rs. 1.65 to Rs. 2.00, he could not enthuse the Members of this House. reason is very simple. He has taken a very belated decision. Not that What did he do? According to the statement the IDA due to the workers was from 1.1.1989. have not specified about the interest which accrued on it. Apart from that what did you do? You have proposed to take away 50 per cent of this money and put it to the Provident Fund of the employees. I don't understand the logic behind the dues of the workers and the mode of payment. If you hold back the dues of the workers payable to them and make a fixed deposit in what way are they going to be the gainer?

My second clarification is this. Now the money value is receding in our country. After 10 years when he gets the Provident Fund, will be get that money at the value of 1989?

Thirdly you have proposed to go in for a wage settlement in the Central public sector enterprises nve years. You must be aware that uncre are Central public sector undertakings and joint undertakings in tms country who are having settlement for two years, three years, four years or for five years. What about the other leap years? In wy are you going to compensate the workers who are having two settlement? In what way are going to compensate the workers who are going to face the lopses and losses incurred out of this due to the years' wage settlement? In what way are you going to compensate them?

Fourthly, what are the things you are proposing for bringing out the EPF subscribers under a pension scheme? I would like to ask: Is it not a fact that you are actually taking the benefit of the workers in the name of introducing this pension scheme? Are you not aware that even in the Central Government and the State Governments pension holders are not getting pension in due time? In all these private establishments, what will be the mode of payment and who will be the regulating authority for this pension scheme? I would also like to know what will be the relation οf original pension scheme with the present pension scheme. What are the details? Will this schmes be identical or a separate one? When fmily is mentioned to be the beneficiary of the subcriber original scheme what is the reason that you have limited it to children/orphans?

SHRI ASHIS SEN (West Bengal): Thank you, Mr. Vice-Chairman, The

hon. Minister has placed before the House a statement which says that certain changes hve been made in thr Drarness Allowence formula for industrial units in the public sector. Nineteenth of March was the day for which was declared by the strike INTUC. If I have understood correctly it is in this background that the statement has been made. The first question that I would like to ask the hon. Minister is whether as a consequence of this statement an understanding has been reached by the Government with the INTUC and as a result of this INTUC is withdrawing its strike on 19th Secondly it is a continuation of the bad feature of earlier years that the Congress Government in would always like to have negotiations with the labour wing of particular political party irrespective of the fact whether it represents the majority of the workers or even 50 per cent of the workers. If the Government continues to negotiate with only one section of workers or trade unions at will continue to breed divisive outlook and consequentially susenarge the situation in the industry. So the first question in this regard will be whether all the trade unions have been consulted taking this decision. If this is done then there will be a feeling of discrimination and it will give rise to more complications. Now I come to the question of Dearness Allowance. Dearness Allowance nas been enhanced at the index point of points with effect from 1,1,89. When the central trade unions in the public sector demanded enhancement of these rates, what was the index at that point of time? It was below 600 points. When that was the index points. When that was the index it from Rs. 1.65 to Rs. 2. Thr index being around 1200. should It have gone much beyond that. should hve been around Rs. 3.50 or so. To do it at this stage on the bosiss of 800 points means it is a belated decision and to that extent

it means deprviing teh workers of their legitimate dues under the formula which...linked ... with...the Consumer Price Index. In the second paragraph he has mentioned that Government has decided permit negotiations for revision wages in the Central Public enterprises. Are the financial institutions included in it? It is a straight question whether under this provision negotiations with unions in financial sectors like banks, insurance companies, IFCI, IDBI etc. had been stalled on the plea there was no briefing from the Government, would be initiated with other public sector undertakings. Then again he said that guidelines are boing issued separatrly by the Department of Public Enterprises I would like to know whether the guidelines are being directly the to management of industries or some idra would given to Members of Par. liament so that they know what these guidelinen are. A policy statement should be made here. Otherwise, employers in the public sector would deal with it in a different manner and at the base level of industries conflicts would arise. would like to know whether placed before guidelines would be the House for our consideration. As I said earlier if the decision has been taken without consulting other central trade unions, I would like know whether these guidelines would be followed by other industries also. I know all the central trade unions in the banking sector are not allowed to sit in the negotiating with the result that thrre is continuous conflict between mnanagement and the unions and the units in the industries find themselves in a difficult situation. I would like to know whether all the organisations including the Bank Employees Federation of India have been asked to particibipartite negotiations. pate in the Now, coming to the question of pension, what does it mean? Is there

[Shri Pravat Kumar Samantray]

Statement

going to be no further financeial commitment? Will provident fund continue along with pension that is coming in or will provident fund be replaced by pension? If that be then what is the gain that is to be made available to the workers? I know, when this proposal was given to one unit of the banking industry. that is, the Reserve Bank of India, overwhelming majority of the ployees and officers had rejected it. They said that this was not the type of pension that they were asking for. They wanted pension to be additional benefit. Gratuity is there. Provident Fund is there. And they want a pension. Whatever be the quantum, that is not the point. Pension is a social security measure that is given to the workers. But as it appears, it will be-don't mistake my using this word—hoodwinking workers telling them, "we are providing you with pension but at the same time we are taking away all has been accumulated in your provident fund account the employers' contribution ot that."

SHRI SUNIL BASU RAY: This is maya.

SHRI ASHIS SEN: Maya, as you call lit. This is not proper because I know in the banking industry itsrlf and insurance the contribution the employees towards provident fund amounts to Rs. 3500 crores. Now, If Rs. 3500 crores are to withdrawn, assuming that this mula is being applied to the banking industry, then, the employers' liability on account of provident will also be withdrawn to the same extent. And the second liability of the employers, that is to pay 10 per cent of the basic pay, will also be withdrawn. So, the employers' contribution to the provident fund will not be there. Wnat will happen to the pension fund, we do not know. So, it is a measure by which all the responsibilities and the **Provident** Fund liabilities of the employeers to the employees and te officers are exactly to be withdrawn by way of giving this type of a pansion. The balance remaining in the provident fund account will be withdrawn and it will be shown that some sort of a pension has been given. That is not good. And the workers will not accept it. At least, I know, in certain sectors, like the financial sector, they will not accept it. That is why they have declared a strike on the 29th of March demanding that an additional retirement benefit in the shape of pension should be given in addition to gratuity and provident fund. Whether there will be any adjustment between the providnt fund and the quantum of pension by extra contribution from employers and the employees, is a question for negotiation. But even for that, the employers are not negotiating with the trade unions. There seemr to br negotiation on the issue by ten lakh employees and officers. On 29th March, there is going to be a strike on this issue. There should be animmediate negotiation on this and pension should be given. About the privatisation of the banking institutions also I do not know what is going to happen, But primarily now, I am concerned with the question of pension. They are actually showing two pictures to the workers. They create an illusion in the minds of the workers they are going to get some benefit by way of pension. Tell the worker positively whether there is any commitment on your part to give the third retirement benefit. One more thing that I will ask the Minister is whether in any industry,-I in the Steel industry, Coal industry, etc. an agreement was reached and deduction is being made on account of pension as the third retirement benefit—public sector or otherwise. thr third typr of retirement benifit is made avetlable. If so, which the industries, particularly, in the public sector? The Minister must be knowing this.

So, I have to say that I am opposed to the idea of making some sort of an withdrawal of the existing provident fund and then giving a part of it as pension. If you really mean that you want to do some good to the workers, then, come in a straightforward manner saying "Yes, Government has decided to give pension as a social security measure." The value of the rupee has gone down to such an extent that whatever amount is received by way of gratuity or provident fund is of no use. It will be a scrap of paper bringing only a very small amount. Sir, I am coming to the end. I know you are turning the bell and you are going to ring the bell.

Sir, I would like to know whether on this matter there is going to be any negotiation and the Government is thinking in terms of providing social security measures in addition to what they are getting today by way of super-annuation benefits at this stage. Thank you, Sir.

SHRIP. A. SANGMA: Mr. Vice-Chairman Sir, I am grateful to the honourable Members who have raised questions enbling me to clarify some of the points.

Sir I concede the point that statement is very brief and, on the face of it, particularly on matters relating to the pension scheme would not be possible for the honourable Members to understand it fully. The point is that the detailed scheme has been finalised and as I said, we are coming to the House with an amending Bill and at that time the detailed scheme will be available and will be able the Members more about it. However, all know the three issues that is, increase and finalisa-DA wage negotiation tion of the pension scheme have been of the workers agitating the minds because the final decisions were pending here the Government,

not correct to say that the Government had come to the final decision without consulting the trade union leaders; not at all. There have been a lot of consultations, a lot of discussions, at my level with all the trade unions, organizations. Centrally recognized trade union organizations, and I have spent hours and hours talking to them on all the three issues. Therefore the Government had to take a final decision on the basis of the wide consultations that we had.

SHRI SUNIL BASU RAY: Mr. Minister, you said that you had consultations. But did you have agreements?

SHRI P. A. SANGMA: You please listen to me. After listening to one sentence, you come to some conclusion.

It has been done later wide consultations. But it is true that, recently the INTUC served a strike notice for the 19th of this month and, therefore. I had to talk to them separately yesterday and today and we understanding. come to an There is no agreement signed with them. But we had come to an unmeantime. derstanding and, in the the Government has taken these decisions as a result of which-I have been intimated just a few minutes ago-the INTUC has decided to withdraw the strike on the 19th.

As far as the DA formula is concernrd this matter was lying for a The Government could long time. not come to any understanding with the trade union organizations. Janata Party Government could not come to an understanding with The then Finance Minister, workers. unilaterally Mr. Madhu Dandavate declared that the IDA rate would be raised from Rs. 1.65 to Rs. 1.90 and he made a statement on the floor of The entire trade union the House. sying that organizations rejected it the unilateral announcement by the Government of India would not

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accepted by the workers. So, it could be implemented. That was in Then the Tripartite Committee was constituted with the Labour Minister as the Chairman. The last meeting was held on the 23rd July 1992 in which we came to a unanimous decision. The increase Rs. 1.65 to Rs. 2/- as well as debiting 50 per cent to the Provident Fund is not our decision, is not the decision of the Government, but it is unanimous recommendation of the Tripartite DA Committee wherein all the Central trade union organizations were present. I can give you who are party to this. They are: Mr. M. K. Pande-CITU: Mr. M S. Krishnan-AITUC; Mr. Gaya Singh AIT-UC; Mr. Sankar Saha-UTUS (LS); Mr. R. K. Samantaray-HMS. And the INTUC was also there. Therefore everybody was present. It is true...

SHRI ASHIS SEN (West Bengal): What about BMS?

SHRI P. A. SANGMA: BMS was very much there. You want to know who represented the BMS? Mr. R. K. Bhatt and Mr. M.M.N. Jha were the two representatives from the BMS.

SHRI MENTAY PADMANABHAM: It was strongly represented.

SHRI P. A. SANGMA: Everybody was represented. And the suggestion for sending 50 per cent of it to the Provident Fund did not come from the Government at all. It came voluntarily from the workers' side. And initially of course, the representative of CITU Dr M. K. Pande did opp-He opposed it saying that ose it. they are not agreeable to it. when they met among thmselves-we broke off for half-an-hour-they did come to an understanding. And they said, "All right, we agree to it." Therefore it is a unanimous recommendation of the Tripartite Committee, with CITU havng reservation in the beginning but later on conceding to it. And there, it is not a unilateral decision of the Government of India. I am sure, with the announcement of this today the workers all over the country will be very happy because they have been pressing for it, and this issue could not be resolved for a very long time. I am happy it has been resolved. And I am garteful to the trade union leaders who have very kindly agreed to this. Mr. Mathur or somebody....

SHRI JAGDISH PRASAD MATH-UR: What about the slab system?

SHRI P. A. SANGMA: I am coming to that.

SHRI SUNIL BASU RAY: Fifty per cent of what? 50 per cent of Rs. 2 or 50 per cent of the increased amount?

SHRI P. A. SANGMA: 50 per cent of increased amount

SHRI SUNIL BASU RAY: Then it is a reduction of 65 paise.

SHRI P. A. SANGMA: Sir, some-body asked as to what would be the total liability of the Government. The total liability of the Government coms to Rs. 546 crores. And, of course, 50 per cent will go to the the Provident Fund. Therefore, the cash outflow will be about Rs. 270 crores.

Now, the third recommendation of the Tripartite Committee was the introduction of the slab system from 1992 onwards. What Mr. Mathur has pointed out is true. But on this issue, though on principle it was recommended to the Government that th eslab system should be introduced from 1992 there has not been a unanimous view as to how this slab system will be introduced-for example, how many slabs will be there. whethre it will be three slabs or four slabs or five slabs. So, the themselves have not been able come to any conclusion on that. In fact, they wanted more time to discuss among themselves on how to go about the slab system. That is why the Government has not taken a final decision on this because the Trade Unions themselves wanted to discuss on this issue. So, that is about the slab system.

Sir, now coming to the guidelines of the New Wage Negotiation. hon. Members are aware that new age negotiation is due for a long time. And there was a ban issued by the Finance Ministry not to the new wage negotiation And there was a lot of agitation by the workers there and ultimately the ernment has now agreed and the detailed guidelines are being out for the DPE, and they will issue the guidelines. But the main features how it is going to be perhaps I can just indicate because unless the detailed guidelines worked out by the DPE are available with me will not be able to spell out everything. But, generally, the understanding is that the Management should be free to negotiate a wage structconsistent ure keeping in view and with the generation of resources or profits by the individual units. That is more or less, one understanding. Secondly...

SHRI SUKOMAL SEN: Then, why are these guidelines for the DPE?

SHRI P. A. SANGMA: No no. It is not the guidelines that I am saying. The guidelines which are being worked out will be based on these principles. It will be basen on these principles. That is what I am saying.

SHRI P. A. SANGMA: That is what I am saying. The guidelines have been worked out...

SHRI SUKOMAL SEN: you want to restrict it.

SHRI P. A. SANGMA: No, we are giving a free hand to the unions.

SHRI SUKOMAL SEN: What are the guidelines?

SHRI JAGDISH PRASAD MATH-UR: If you give a free hand to the unions, they will themselves work it out...

SHRIMATI KAMLA SINHA: Instead of BPE sending these guidelines, you could do it yourself.

SHRI P. A. SANGMA; I don't say it is the guidelines but the point is that wage negotiation has been allowed and we are leaving it to the management to do it, without imposing ourselves on them to do this or do that, or to agree to this or not to agree. We are not giving these guidelines. The thinking is that we will give a free hand to the indivdual units to negotiate with the workers. That itself could be called a guideline. I do not know whether it can be so called. But perhaps you may call it guideline.

SHRI JAGDISH PRASAD MATH-UR: Will the management be compelled or will it be necessary for them to make a reference to the Finance Ministry during negotiations?

SHRI P. A. SANGMA: It is up to them. I am not able to spell out the guidelines because these will be forwarded by the BPE. They must formulate the guidelines and I will come before you later.

Another point raised was about the base year. I can tell you that 1960 is the base year,

Coming to the pension even the pension scheme has been formulated after a very wide consultation. As the hon. Members are aware, the provident fund is administered by the Central Board of Trustees which is tripartite in nature. So every decision is taken by them. So this scheme has been formulated, accepted and decided by the Central Board of Trustees unanimously. After they had formulated the scheme unanimously in a tripartite body we placed this sche-

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me before different categories of subscribers. For example, I had a delegation of five unions of the working journalists and we placed this scheme before them. In the beginning, they had reservations but after explained to them for about 40 minutes or 45 minutes or an hour or so, we told them that we would give them ten days more before they could give their final views. But the scheme was so attractive that the representatives of the journalists said: 'We do not require ten days. You take that we have agreed.' It was a good scheme.

On the question of employer-employee contribution, Sir, we have scheme in the provident fund called the Fanaly Pension Scheme. Actually, we are abolishing this Family Pen-Scheme and it is being replaced by the present pension scheme. In the Family Pension Scheme, we have accumulated amount of Rs. 5,000 crores. They amount is being converted into a corpus for administering the pension scheme. Therefore, the workers need not contribuate anything. Employers' normal contribution to the provident fund is 33 per cent which will continue to go to the new pension scheme fund and the workers do not have to contribute anything and this will be administered by the Provident Fund Organisation and there is no difficulty.

SHRI MENTAY PADMANABH-AM: There is no budgetary support, SHRI P. A. SANGMA: Money will be deposited in the commercial banks.

SHRI MENTAY PADMANABH-AM: Not in shares?

SHRI P. A. SANGMA: The amount is Rs. 5,000 crores.

SHRI SUKOMAL SEN: What about the contributory provident fund? Will it continue?

SHRI P. A. SANGMA: Everything will continue. It is not a third benefit, as you want to make it. It is not

a third benefit. All other benefits under the employees' provident fund scheme will continue to be available to the workers. They will get the benefits under all the existing scheme, excepting the family pension scheme which is being replaced by the present scheme. I tell you, it is a beautiful scheme.

SHRI RAJNI RANJAN SAHU (Bihar): Very good scheme.

SHRI P. A. SANGMA: It is a very nice scheme. When you get a copy of the scheme you will also be very happy.

SHRI MENTAY PADMANABH-AM: What about the States?

SHRI P. A. SANGMA: States will be covered by this. All the workers. Seventeen million workers all over the country will be covered. Private and public, Central and State; everybody will be covered.

SHRI ASHIS SEN: It is deceptive.

SHRI P. A. SANGMA: Before I forget, let me say this.

SHRI ASHIS SEN. All right, You have your say.

SANGMA: Now, P. A. SHRI Mishraji's point about two children. the He asked whether it is before amscheme or after the scheme. I reminded of the story of a lady who had put on so much of weight. I read it in some magazine. She was 320 kg. or so. She went to a hospital. should doctor advised her that she take only one slice of bread. went home and immediately rangup the doctor, She said: 'Doctor _ got to ask you. Should I take slice of bread before or after food?. Mishraji's question is like that. Well, the scheme contemplates that only two children will be entitled to pension. Carrie I er

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CHATURANAN MISHRA: How can you discriminate?

Statement

SHRI P. A. SANGMA: At a time, only two will be entitled. Children upto the age of twenty-five are entitled. If a couple have three children, the moment one of them crosses the age of 25 and becomes 26 he not get the pension; the other get the pension. At a time, continuously, two children will get, who are 25 and below. This is the scheme.

SHRI MENTAY PADMANABH-AM: If there are three children all below 25?

SHRI P. A. SANGMA; No. only two This will be the overall limit. Whether before or after the scheme, only two children will get.

Sir these are some of the points raised by hon. Members. I hope some light has been thrown.

There was one other point. It was asked whether the scheme cover the coal and steel sectors. This scheme does not cover the coal and steel sectors because they have their separate provident fund organisations. The Steel Minister is here. the Coal Minister earlier. I like to assure you that we are working out a scheme-may not be exactly the same, but a similar schemein respect of the coal and steel sectors. Thank your Sir.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Now there is statement to be made by the Minister of Welfare on socio-economic criteria for exclusion of 'creamy layer' from 'Other Backward Classes'.

SHRI SUKOMAL SEN: Sir I have a submission. (Interruptions) I have a submission, I would suggest that the statement may be made by the Welfare Minister now, but as it is already 7.45 p.m. the clarifications should be taken up tomorrow. Such

a important subject cannot be debated in this way. It is not fair.

SHRIMATI KAMLA SINHA: Tt. should be tomorrow.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): It is up to the Min-

SHRI MENTAY PADMANABH-AM: Sir, this is a very serious matter. It is a very important I do not know what importance are giving to this subject by taking it up at eight in the night. Let him make the statement now but should have the clarifications tomorrow.

THE VICE-CHAIRMAN (SYRD SIBTEY RAZI): If Minister the agrees, he can make the statement today and the clarifications can be postponed to some other day.

MENTAY PADAMANA. SHRI BHAM: It should be tomorrow itself.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): It is upto the Minister.

SHRI MOHD KHALLELUK RAHMAN (Andhra Pradesh): It should be tomorrow itself.

SHRI SITARAM KESRI: I agree to the suggestion made by hon. Members... (व्यवधान) मब हिन्दी में, सब यहां

धी राम नरेश बादव : सदाल बहु है कि विशेषज समिति ने जो रिपोर्ट दी है. वह कहां है ?

श्री सीताराम केसरी : सब चीज ग्रापकी मिल जाएगा।

THE VICE-CHAIRMAN SIBTEY RAZI): It is mentioned the statement itself that a copy of the report has been laid on the of the House.

YADAV: SHRI RAM NARESH Where is that report?